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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 3008/2024 & CRL.M.A. 29250/2024

JAMSHED ANSARI

.....Petitioner

Through: Mr. Mehmood Pracha, Ms. Santosh,  
Mr. Noorudislam, Mr. Dheeraj Kumar  
Teotia, Mr. Sanawar, Mr. Jatin Bhatt,  
Ms. Nijhat Naseem and Ms. Heeba  
Jawed, Advocates

versus

STATE (GNCT OF DELHI) & ANR

.....Respondents

Through: Mr. Sanjay Lao, Standing Counsel  
with Mr. Priyam Agrawal and Mr.  
Mohd Usman, Advocates for  
GNCTD.

**CORAM:**

**HON'BLE THE ACTING CHIEF JUSTICE**

**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**

% **26.09.2024**

1. Present public interest litigation has been filed seeking a declaration that Column 12 of the Final Report Form prescribed by the respondent No.1/State (GNCT of Delhi) and adopted by the respondent No.2/Commissioner of Police, Delhi is arbitrary, illegal, and hence, void being not in consonance with the statutory provision as provided under Section 173(2) of Cr.P.C. and corresponding Section 193(3) of BNSS.
2. A perusal of the paper book reveals that the petitioner has made a representation dated 20<sup>th</sup> October 2023 to the respondents, but has not



received any response so far.

3. Consequently, the present writ petition is disposed of with a direction to the Principal Secretary (Home), GNCTD to decide the petitioner's representation dated 20<sup>th</sup> October 2023 by way of a reasoned order in accordance with law, as expeditiously as possible.

4. The rights and contentions of all the parties are left open.

**ACTING CHIEF JUSTICE**

**TUSHAR RAO GEDELA, J**

**SEPTEMBER 26, 2024**

*Aj*